

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 359 of 2019

IN THE MATTER OF:

Danesa Raghulal

...Appellant

Versus

T.R.Venugopal

...Respondent

Present:

For Appellant: Mr. Guru Krishna Kumar, Sr. Advocate with Mr. Y. Arunagiri,,Mr. Raghunatha Sethupathy, Mr. Rajagopal Vasudevan and Ms. Shruti Gopalan, Advocates.

For Respondent:

WITH

Company Appeal (AT) No. 361 of 2019

IN THE MATTER OF:

Danesa Raghulal

...Appellant

Versus

T.R.Venugopal

...Respondent

Present:

For Appellant: Mr. Gopinath Menon, Mr. Y. Arungiri, Mr. Raghunatha Sethupathy and Mr. Rajagopal Vasudevan, Advocates.

For Respondent:

WITH

Company Appeal (AT) No. 362 of 2019

IN THE MATTER OF:

Danesa Raghulal

...Appellant

Versus

T.R. Venugopal

...Respondent

Present:

For Appellant: Mr. Gopinath Menon, Mr. Y. Arungiri, Mr. Raghunatha Sethupathy and Mr. Rajagopal Vasudevan, Advocates.

For Respondent:

O R D E R

13.02.2020 Due to paucity of time these matters could not be taken up.
Post these Appeals 'For Admission (After Notice)' on **4th March, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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